## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s.

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATUR
١.	VISHAL ICA ALW DAYE ICHARNAR	NDRA FOR PETITIONER	
2.	Adv. Amol PCS Vishak	Shinde R. 14	Mighliables

## <u>ORDER</u> CP No.28/241-242/NCLT/MB/MAH/2016

- From the side of the Petitioner a newly appointed Advocate is present and seeking permission to file his Letter of Authority. Leave is granted with the direction to file in the Registry today itself.
- 2. From the side of R.14 the Learned Representative is present and informed that an Additional Affidavit in reply by Respondent Nos. 1 and 2 has been filed recently. It is to be placed on record.
- 3. Since the Advocate of the Petitioner has been newly appointed, hence seeking time to file Rejoinder. Time is granted, to be filed on or before 17th March, 2017.
- 4. The matter is now enlisted for hearing on 24th March, 2017.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

22<sup>nd</sup> February, 2017.